

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (C) No(s). 892/2020**

**(Arising out of impugned final judgment and order dated 07-01-2020 in CMP No. 1062/2019 passed by the High Court Of Orissa At Cuttack)**

**BIRAT CHANDRA DAGARA**

**Petitioner(s)**

**VERSUS**

**ORISSA MANGANESE AND MINERALS LTD.**

**Respondent(s)**

**(FOR ADMISSION and I.R. and IA No.6371/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )**

**Date : 20-01-2020 This petition was called on for hearing today.**

**CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MR. JUSTICE AJAY RASTOGI**

**For Petitioner(s)**      Mr.Ranjit Kumar,Sr.Adv.  
                                  Mr.Sidharth Dave,Sr.Adv.  
                                  Mr.Avijit Patnaik,Adv.  
                                  Shuvra Mohapatra,Adv.  
                                  Mr.S.S.Pradhan,Adv.  
                                  Aishwarya Sinha,Adv.  
                                  Mr.Swetaketu Mishra,Adv.  
                                  Mr. Anirudh Sanganeria, AOR

**For Respondent(s)**      Mr.Shyam Divan, Sr.Adv.  
                                  Mr. Gaurav Khanna, AOR  
                                  Ms.Nikita Kalia,Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

**We see no grounds to interfere with the impugned judgment passed by the High Court.**

**The Special Leave Petition is accordingly dismissed on merits.**

**Pending Application(s), if any, stand disposed of.**

**(SUSHMA KUMARI BAJAJ)  
SENIOR PERSONAL ASSISTANT**

**(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER**